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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
E.A. No. 04/2023

In
Original Application No. 147/2021

IN THE MATTER OF:

Sh. Mahesh Chandra Saxena

Applicant

VERSUS

The Chief Secretary, Govt. of NCT of Delhi & Ors.

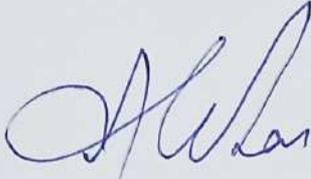
Respondents

NDOH:-06.01.2026

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Filed by


(Dr. Anwar Ali Khan)
Sr. Environmental Engineer

Date 02.01.2026

Place: New Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN TERMS OF THE ORDER DATED 04.11.2025.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter related to Rain Water Harvesting System in NCT of Delhi on 04.11.2025 and Hon'ble Tribunal was pleased to direct the DPCC to file additional report in terms of the previous order of Hon'ble Tribunal.
2. That on behalf of the Chief Secretary, Delhi a comprehensive report was filed on 17.05.2023, which was available in the records of this Hon'ble Tribunal.
3. That the role of various Authorities in ensuring Rain Water Harvesting in Delhi is reiterated as mentioned below:
 - a) **Central Ground Water Authority:**
 - The CGWA has been constituted by Ministry of Environment and Forests vide Notification dated 14.01.1997 under EPA, 1986 to regulate, control, management and development of ground water in the country and to issue necessary regulatory directions for the above purposes.



(Handwritten signature)

b) **Deputy Commissioners (Revenue) of Districts:**

- The CGWA issued an order on 25.5.2010 to authorized DC (Revenue) as an authorized officer entrusted with the powers and functions in relation to the ground water recharge and roof top rain water harvesting.

c) **Municipal Corporation of Delhi:**

- To indicate the system of storm water drainage along with points of collection of rain water in surface reservoir's or in recharge wells while giving NOC to all buildings on plots of 100 sq. meters and above, as per the modifications/additions to the building by laws, 1983, made vide Gazette Notification dated 28.07.2001 issued by the Ministry of Urban Development, Govt. of India,

d) **Delhi Jal Board:**

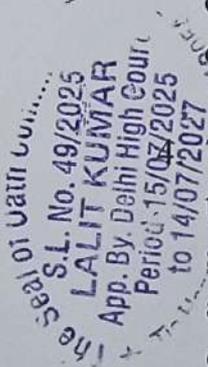
- To issue design guideline for construction of rainwater harvesting system which are applicable
 - To recover compensation for violations in RWH systems
- As per the directions of this Hon'ble Tribunal vide Order dated 16.11.2017 in O.A. No. 217/2016 Tiled as "Mahesh Chandra Saxena V/s. The Minister of Urban Development & Ors." And vide order dated 03.02.2020 in O.A. 496/2016.

e) **Delhi Development Authority (Along with DJB):**

- Restoration of water bodies, installation of RWH systems, utilization of treated sewage water, extraction of ground water and prevention of contamination of water, as per directions of this Hon'ble Tribunal vide order dated 22.01.2021 in O.A. 496/2016.

That with respect to rain water harvesting systems, DJB has mandated that every society/institution situated on a plot of a size of more than 100 sq. mtrs. Is require to install the RWH System and failure to do so, shall attract a penalty of inflated 50% of the monthly bill amount on the owner/occupier of Delhi Jal Board.

5. That through the Second Action Taken Report of DPCC filed on 04.01.2024, the DPCC has proposed the following:



A) A joint Committee may be constituted consisting of representatives of Divisional Commissioner; Vice Chairman, DDA; CEO, Delhi Jal Board and Commissioner, MCD to be constituted which:

- I) Shall co-ordinate and ensure implementation of various order of the Hon'ble NGT and various directions and orders issued by the Central Ground Water Authority. The Committee shall operate under the chairmanship of Divisional Commissioner with DJB as Member Convenor. The Committee may opt any exert, if so desired.
- II) Shall undertake various means (electronic and/or otherwise) for creating awareness about the importance rain water harvesting and the compensation regime and actions for violations.
- III) Shall present the Action Taken Report to the Chief Secretary on first month of every quarter.

B) Deputy Commissioners of all the district of NCT of Delhi,

- I. Shall ensure the installation & maintenance of rainwater harvesting systems in every building in NCT of Delhi where the area is more than 100 sq. mtrs. In line with the Hon'ble NGT order. They shall also enquire that implementation of directions issued by CGWA for implementation of scheme of Ground Water Recharge and Rooftop Main Water Harvesting.
- II. Shall upon receipt of complaints of violations under the provisions of the Environment Protection Act, 1986 identify the investigating officials and assign them the task of investigation of violations and upon establishment of violation/offence launch prosecution against the offenders/violators in the court of local filing jurisdiction by way of filing a criminal complaint or authorize local Station House Officer of area police station to register an FIR against the violations and the violators. The concerned Deputy Commissioner shall maintain proper record of such violations and violators and follow up the cases with the court of local jurisdiction. This action shall go in parallel with the recovery of compensation by the DJB. Shall submit a report to the constituted Committee regarding violation of directions on Recharge of the Ground Water/Roof Top Rain Water Harvesting, sealing of unauthorized/illegal bore-wells and penalties



imposed on violations by the court of local jurisdiction every quarter.

(c) **MCD**

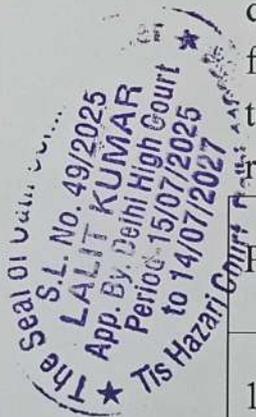
Shall prepare and share the list of all such buildings where the area is more than 100 sq. mtrs and share the list with the office of Divisional Commissioner of Delhi. MCD shall also ensure the adherence to building bye laws notified by MoUD vide notification dated 28.07.2001 by all the buildings having plot area greater than or equal to 100 sq. regarding rain water harvesting.

(d) **Delhi Jal Board**

Shall provide all technical assistance regarding designing and inspection of the rain water harvesting systems through the executors empaneled by it. In case of violations of the Hon'ble NGT orders dated 16.11.2017 in O.A. No. 217/ 2016 DJB shall be recovered by DJB as per the compensation laid down by Hon'ble NGT.

6. That the Government of NCT of Delhi has suggested in the compliance report dated 17.05.2023 to this Hon'ble Tribunal to issue suitable directions so that Environmental Compensation may be imposed on faulty / non- installation/ non-operational RWHs, where it is mandatory to install, as per Building By-Laws, as per following slab with respect to residential purposes:

Plot size	Amount of Environmental Compensation
100-500 Mts	50,000/—
501-2000 Mts	1,00,000/—
2000-5000Mts	2,00,000/-
5000 Mts and above	5,00,000/-



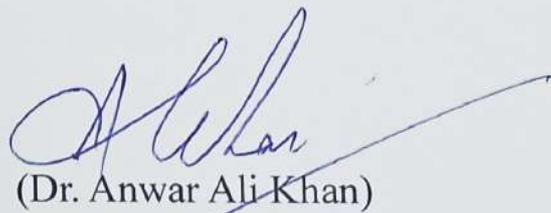
For non-residential purpose fine may be enhanced by 50%. The above proposed EC shall be imposed by Delhi Jal Board/ DPCC/ District Magistrate/ Municipal Zonal Deputy Commissioner in their territorial jurisdictions and deposited in the separate account (which will be operated by DPCC) and the amount so collected will be utilized for the purpose of promoting the RWHS in Delhi. In case of non-deposition of EC by the defaulter, the same shall be recovered by Revenue Department as arrears of land revenue on emergent basis.

7. That Delhi Pollution Control Committee has issued a letter to Central Pollution Control Board to advice on SOP and EC regime to be followed by DPCC on defective/non-operational Rain water harvesting structures installed by the housing societies in Delhi.

The Seal of Oath Commissioner
 S.L. No. 49/2025
 LALIT KUMAR
 App. By. Delhi High Court
 Period: 15/07/2025
 to 14/07/2027
 Tis Hazari Court, Delhi-110054

The Hon'ble Court may like to accept the recommendations of the Govt of Delhi as submitted through affidavit submitted on 04.01.2024 as reiterated at para 06 above.

9. That it is most respectfully submitted that the present status report may kindly be taken on record.



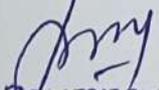
(Dr. Anwar Ali Khan)
 Sr. Env. Engineer,

Delhi Pollution Control Committee

Date : 02.01.2026

Place : Delhi

ATTESTED


 Oath Commissioner, Delhi

03 JAN 2026